

By Speed Post

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Comp-05/35/2022-Comp-MCA

भारत सरकार/GOVERNMENT OF INDIA

कारपोरेट कार्य मंत्रालय/MINISTRY OF CORPORATE AFFAIRS

5th Floor, 'A' Wing, Shastri Bhavan

New Delhi – 110 001

Dated the 23rd January, 2023

To

- (i) All Ministries/Departments of the Government of India (Cadre Controlling Authorities of All India Services and Group 'A' Central Services);
- (ii) Chief Secretaries of All State Governments/UTs;

Subject: Inviting applications for 03 posts of Member in the Competition Commission of India – regarding.

Sir,

I am directed to state that for 03 posts of Member, Competition Commission of India (CCI), applications are hereby invited from eligible Indian nationals as under: -

Section 8 (2) of the Competition Act, 2002 provides that the Member, CCI shall be a person of ability, integrity and standing and who has special knowledge of, and such professional experience of not less than fifteen years in, international trade, economics, business, commerce, law, finance, accountancy, management, industry, public affairs or competition matters, including competition law and policy, which in the opinion of the Central Government, may be useful to the Commission.

2. The terms and conditions of the service of Member, CCI are regulated by the Competition Commission of India (Salary, allowances and other Terms and Conditions of Service of Chairperson and other Members) Rules, 2003, as amended from time to time. The Member shall hold office for a term of five years from the date on which he enters upon his office and shall be eligible for re-appointment but shall not hold office beyond 65 years of age. Member shall be paid a consolidated monthly salary of Rs.4 Lakh (rupees Four Lakh only). He shall not be entitled to house and car.

3. Applications from eligible officers in the Central Government/State Governments/UTs, who are interested and can be spared in the event of selection may be forwarded through proper channel duly verified/countersigned by the Head of Departments (wherever applicable) along with the following certificates/documents: -

- (i) There are no vigilance, disciplinary or criminal proceedings pending/contemplated against Sh./Smt. _____.
- (ii) His/Her integrity is certified.

- (iii) Duly authenticated copies of ACRs/APAR dossiers of the applicant for the last five years.
- (iv) List of major/minor penalties, if any, imposed on the applicant during the last ten years/No penalty certificate.

6. Incomplete applications or applications received after the due date are liable to be rejected. Advance copy of the application may be sent to this Ministry before the due date.

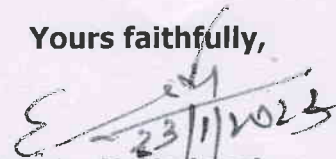
7. Applicants, who are already in any employment including government service, in the event of their selection, will have to resign/seek retirement from the service before joining the post.

8. The selected applicant will be expected to join the post within one month of the issue of offer of appointment.

9. Applications in the form given in **Annexure - I** duly completed should reach the undersigned (Shri Harsha N. Hedao, Under Secretary, Ministry of Corporate Affairs, Room No. 520, 'A' Wing, 5th Floor, Shastri Bhawan, Dr. Rajendra Prasad Road, New Delhi - 110 001) within 45 days from the date of issue of circular i.e. by **(09.03.2023)_ (5:30 PM)**.

10. Application form can also be down-loaded from the web-sites of this Ministry (www.mca.gov.in), the Competition Commission of India (www.cci.gov.in) or the Department of Personnel & Training (<http://persmin.nic.in>).

Yours faithfully,


(Harsha N. Hedao)

Under Secretary to the Government of India

Encl. : **As above**